

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

CBI Vs. Sanjay Pratap Singh & Anr.

CC No. 377/19

RC No. 41(A)/2015/CBI/ACB/ND

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/ 2020 dated 15.08.2020, 417/RG/DHC/2020 dated 27.08.2020, 10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Prakash Sinha, Ld. Counsel for A-1.

01.10.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. Avnish Kumar, Pairvi Officer for CBI.

Sh. Prakash Sinha, Ld. Counsel for (A-1).

Accused Sanjay Pratap Singh (A-1) and Ramesh Kumar (A-2) are present on bail.

The matter was proceeding at the stage of further proceedings awaiting further orders / directions.

It is informed by Ld. Counsel for (A-1) that the next date of hearing before the Hon'ble High Court is 10.11.2020.

In these circumstances, put up for further proceedings awaiting further orders / directions on **27.11.2020**.



The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADC by the Reader for uploading on the official website.

This signed order sheet be retained on the record to be put on the judicial file as and when the normal court working stand resumed.

The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/01.10.2020

(THROUGH VIDEO CONFERENCING FROM RESIDENCE)

**CBI Vs. Udaipal Singh @ Udey Pal Singh Chauhan & Ors.
Case No. 45/2019 (Old CC No. 532324/16)
RC No. EO-I/03(E)2012/CBI/ND**

The present matter has been taken up via CISCO Webex platform / video conferencing hosted by Sh. Narender Kumar, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dtd. 16.05.2020, 16/DHC/2020 dtd. 13.06.2020, 22/DHC/2020 dtd. 29.06.2020, 24/DHC/2020 dtd. 13.07.2020, 26/DHC/2020 dtd. 30.07.2020, 322/RG/DHC/2020 dated 15.08.2020, 417/RG/DHC/2020 dated 27.08.2020, 10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 and Power Gaz/RADC/2020/E-15009-15097 dated 26.09.2020 in the presence (on screen) of Sh. V. K. Pathak, Ld. PP for CBI along with IO Manish Raj Attrey and Sh. Avnish Kumar, Pairvi Officer for CBI and Sh. Suraj Prakash, Ld. Counsel for A-1, Sh. Virender Kumar Malik, Ld. Counsel for A-4, Sh. K.G. Mishra & Ms. Sima Gulati, Ld. Counsel(s) for A-5, Sh. H. K. Sharma, Ld Counsel for A-6 and Sh. Rajesh Khanna, Ld. Counsel for A-7.

01.10.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with IO Manish Raj Attrey and Sh. Avnish Kumar, Pairvi Officer for CBI.
Sh. Suraj Prakash, Ld. Counsel for A-1.
Sh. Virender Kumar Malik, Ld. Counsel for A-4.
Sh. K.G. Mishra & Ms. Sima Gulati, Ld. Counsel(s) for A-5.
Sh. H. K. Sharma, Ld Counsel for A-6.
Sh. Rajesh Khanna, Ld. Counsel for A-7.

None of the accused is present except accused Pyare Lal (A-7).

The matter was proceeding at the stage of final arguments.



Ld. Counsel(s) on the last date of hearing had prayed that physical hearing be given to them considering the voluminous nature of the record and the number of accused persons.

In view of submissions made and in the interest of justice, put up for final arguments on **17.10.2020 at 10:30 AM** through physical hearing, as requested by the Ld. Defence Counsel(s).

The accused persons along with their counsel(s) shall appear in Court No. 602, Rouse Avenue District Court, New Delhi on the above said date.

All the accused persons are again directed to furnish their bail bonds u/S. 437-A CrPC on the next date of hearing.

IO be summoned for the next date of hearing.

Reader is directed to ensure that all necessary steps have been taken for smooth functioning of the court work on the NDOH.

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The present order has been dictated to Sh. Amit Makhija, Sr. PA attached with the undersigned.



(Sanjeev Aggarwal)
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